

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 17 of 2020

Radhika Kumari

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Senior Superintendent of Police, Ranchi
3. The Superintendent of Police (City), Ranchi
4. The Officer-in-charge, Sukhdeo Nagar, P.S.
5. The investigating officer, Sri Birendra Ekka, Sadar P.S., Ranchi
6. Kamal Oraon @ Motu Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Shadab Eqbal, Advocate

FOR THE STATE : Mr. B.B. Sinha, APP

04/24.06.2020

Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this application, petitioner has prayed for a direction to the respondents to expeditiously investigate Sadar P.S. Case No. 289 of 2019 and file a report before the court below.

During course of argument. Mr. P. S. A. Pati, SC-IV submits that on 16.8.2019 charge-sheet has already been submitted against Adesh Oraon. So far as Kamal Oraon is concerned, investigation is still pending and till date no incriminating materials has been surfaced against him. So far as unknown accused is concerned, the investigation is still continuing. He submits that without wasting any time investigation will complete and additional report will be filed before the Court below.

Considering his submission, I am disposing this criminal writ application with a direction to the authorities to conclude the investigation at the earliest without unnecessarily keeping the matter pending.

With the aforesaid direction, this criminal writ application stands disposed of.

(ANANDA SEN , J)